

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 6080/2014

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS

Respondent(s)

(with interim relief and office report)

Date : 22/07/2015 This petition was called on for hearing today.

For Petitioner(s) Mr.Ankur Yadav,adv.
 Mr. Yash Pal Dhingra,Adv.

For Respondent(s) Ms. Namita Choudhary,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the petitioner shall within a period of four weeks file the fresh particulars of the respondent No.14 and he shall also take fresh steps for the service of notice to him within the same period. Dasti in addition is permitted to be served through the Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioner within the period provided above.

The respondent Nos.1-3 have already filed the counter affidavit as gets revealed from the perusal of the office report.

Await the return of the service of notice already issued to the respondent Nos.4-13.

List the matter again on 29.09.2015.

(M K HANJURA)
Registrar

SB